

Proposal to Amend Cooperative Societies Act

3382. DR. T. KALPANA DEVI : Will the Minister of TEXTILES be pleased to state :

(a) whether Union Government have received proposals from certain States and Union Territories to amend Co-operative Societies Act to check bogus membership in handloom weavers' co-operatives;

(b) if so, the names of such States and Union Territories;

(c) whether Union Government propose to ask the remaining States and Union Territories to take up such measures;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM) : (a) to (e). The Union Government has not received any proposal from the States or Union Territories to amend the Cooperative Societies Act. As this is a State subject, amendments to the Act are within the purview of the State Governments.

Proposal for utilisation of Krishna River water by Maharashtra

3383. SHRI D. B. PATIL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has submitted some proposals to Union Government for the utilisation of Krishna River water upto 2000 A.D.;

(b) if so, the reasons for delay in clearance to such proposals, and

(c) the time by which these will be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) to (c). Of the 5 major and 5 medium irrigation projects received from the Government of Maharashtra, 2 major and 5 medium projects have been appraised by the Central Water Commission. Comments on the remaining 3 major projects have been sent to the State Government.

Cloth at affordable price

3384. SHRIMATI USHA CHAUDHARY : Will the Minister of TEXTILES be pleased to state :

(a) whether Government's attention has been drawn to the news item dated 7 July, 1988 appearing in Indian Post under the caption 'Cloth at affordable price scuttled by Cartel'; and

(b) if so, the steps taken to make the cloth available at cheaper rates to common man ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM) : (a) Yes, Sir.

(b) It has been re-emphasised to industry that benefits of duty reduction have to be passed on down the line. Government have constituted a Committee to monitor the selling prices of polyester staple fibre, polyester filament yarn and nylon filament yarn. The Committee keeps a watch over the price trends of these items and advises the Government regarding the remedial measures in the event of unreasonable hike in the prices.

Fulfilment of Export obligations

3385. SHRI MOHANBHAI PATEL ;
SHRI AMARSINH
RATHAWA ;
SHRI CHINTAMANI JENA :

Will the Minister of COMMERCE be pleased to state :

(a) whether export obligation can be assured in one specific item as a means of payment for collaboration in another item;

(b) whether Government are aware that export obligations may be fulfilled by mere shifting of the exporting agency to fulfil export obligations; and

(c) if so, how the net export earnings are calculated in such projects ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI) : (a) and (b). No, Sir.

(c) Does not arise.

Foreign Exchange Cover System

3386. DR. B. L. SHAILESH : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry has studied the recent published paper by the International Monetary Fund on the "policies for developing forward foreign exchange market"; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) and (b). The thrust of the IMF occasional paper No. 60 on the "policies for developing forward foreign exchange markets" is that in the absence of sufficiently developed domestic foreign exchange market to cover the risks or because of reserve constraints, the Central Banks in developing countries are unable to close that positions by simultaneously buying spot or forward foreign exchange and in such situations foreign exchange losses have been common in the case of a Central Bank which sells forward foreign exchange to an importer or debtor.

This is not applicable in the case of India, as under current regulations, RBI does not sell any international currency on forward basis.

Inter-Bank transfer of officers in Nationalised Banks

3387. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to refer to the reply given on 21 February, 1986 to Unstarred Question No. 12 regarding inter-bank transfers of officers of nationalised banks and state :

(a) whether the final decision regarding the finalisation of a panel of willing officers in senior management and top executive grades has been taken and implemented;

(b) if so, the date of implementation of the decision; and

(c) if not, the reasons for delay and the likely date by which a decision is likely to be taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) to (c). Inter bank transfers are allowed on a limited basis depending on the willingness of the Officer concerned and the concurrence of the banks involved.

Branch offices and divisions of Life Insurance Corporation

3388. PROF. NARAIN CHAND PARASHAR : Will the MINISTER OF FINANCE be pleased to refer to the reply given on 2 May, 1986 to Unstarred Question No. 8608 regarding opening of new branch offices and divisions of LIC and state :-

(a) whether all 76 new branches and the 15 new divisions of the Life Insurance Corporation have since been opened;

(b) whether any more branches and divisions of the Life Insurance Corporation are also planned for opening during the remaining period of Seventh Five Year Plan; and

(c) if so, the details thereof ?